

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

43. C.P. (IB) -28/(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

NAME OF THE PARTIES:- Indian Bank Filed Through RP Anil Drolia
V/s
Narendra Korde Personal Guarantor of Signet
Products Private Limited

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Raina Birla appeared for the Petitioner through VC. Though, Ms. Pooja has been present for the Personal Guarantor through VC but did not mark her appearance in the chat box. Perusal of the record reveals that no reply/objection has been filed on behalf of the Personal Guarantor. Last and final opportunity is granted to the Personal Guarantor to file his reply/objection, if any, against the report of the RP within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, failing which right to file reply/objection shall stand forfeited. List this matter on **14.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)